

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 417
362/252/ND/2020

IN THE MATTER OF:

M/s. Ethics Exports Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 04.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:CS Mohit Gulati.

For the ROC

:Ms. Mitika, AROC

For the Income Tax Department

**:Mr. Ruchir Bhatia and Mr. Shlok
Chandra with Mr. Chandratanay
Chaube and Ms. Mansie Jain.**

ORDER

Heard the submissions made by the counsel for the appellant. The proxy counsel for the Income Tax Department as well as AROC are present at the time of hearing of the matter. Both have prayed for time for filing reply in the matter. One week time has been granted for filing reply. Post the matter to 17th December, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)